

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/TT/2014

Subject : Approval of transmission tariff from COD to 31.3.2019 for "Special Protection Scheme (SPS) for Northern Regional Grid Stage-II".

Date of Hearing : 26.7.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri R.B.Sharma, Advocate, BRPL

Record of Proceedings

The representative for the petitioner submitted that :-

- a) The instant petition has been filed for determination of tariff for "Special Protection Scheme (SPS) for Northern Regional Grid Stage-II";
- b) As per the Investment Approval dated 14.2.2012, the commissioning schedule of the project is 6 months from the date of investment approval, hence the assets were to be commissioned upto 14.8.2012 against which instant asset was commissioned on 1.4.2014. Accordingly, there is a delay of 19 months in commissioning of the instant assets;



- c) Time over-run in commissioning of the instant assets was mainly on account of delay in getting the final report for the feeders and generation nodes for load shedding and backing down at Micro level from the concerned constituents and generating stations to implement SPS.

2. Learned counsel for BRPL, Respondent No.12, submitted that huge time over-run of 19 months is on account of slackness in project management for which petitioner is solely responsible. Learned counsel further submitted that petitioner has not submitted tariff filing forms for determination of tariff viz. (i) detailed project report, (ii) CPM analysis and (iii) PERT chart and Bar chart. Learned counsel further submitted that petitioner may be directed to undergo transmission service agreement with the beneficiaries including distribution companies.

3. The Commission after hearing the parties directed the respondents, including BRPL to file reply by 10.8.2016. The Commission further directed the petitioner to file the following information, on affidavit by 20.8.2016 with a copy to the respondents:-

- i. Submit the actual O&M Expenses incurred during 2014-15.
- ii. The complete details of time over-run of 19 months in completion of assets covered in this petition along with documentary evidence and chronology of the activities as per the format given below :

Asset	Activity	Period of activity				Reason (s) for delay
		Planned		Achieved		
		From	To	From	To	

4. Subject to the above, order in the petition was reserved.

By order of the Commission

(T. Rout)
Chief (Law)

